

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF V R INFRA LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS		V R INFRA LOGISTICS PRIVATE LIMITED
1.	NAME OF CORPORATE DEBTOR	V R INFRA LOGISTICS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	13.08.2010
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies - Kolkata
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U63010WB2010PTC152273
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	12 INDIA EXCHANGE PLACE JUTE HOUSE 1 ST FLOOR, KOLKATA, WEST BENGAL- 700001 (as specified in the website of MCA) 9, AJC BOSE ROAD, IDEAL CENTRE, 3 RD FLOOR, KOLKATA-700017 (as specified in the order copy of NCLT, Kolkata)
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	Order delivered: 18/07/2019 (Copy of order received on 26/07/2019)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	14/01/2020 (Being 180 days from the commencement of CIRP)
8.	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	MR. PANKAJ KUMAR TIBREWAL Registration No. IBBI/IPA-001/IP/P-01577/2018-2019 /12410
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Chitra 3E, Duke Residency, 13 Chanditala Lane, Ashok Nagar Park, Tollygunge, Regent Park, Kolkata, West Bengal-700040 EMAIL- tibrewalpankaj@yahoo.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO. 9.	AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co. Op. Housing Society, 15B, Ballygunge Circular Road, Kolkata- 700019 EMAIL- vrinfra@aaainsolvency.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	9 th August, 2019

P. K. Tibrewal



12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (b) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NA
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NA
14.	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	NA

FOR THE ATTENTION OF THE CREDITORS OF V R INFRALOGISTICS PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of **V R INFRALOGISTICS PRIVATE LIMITED** on 18/07/2019 (Copy of Order received on 26/07/2019).

The creditors of **V R INFRALOGISTICS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **09/08/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website www.ibbi.gov.in/downloadform.html under the Insolvency and Bankruptcy Board of India Insolvency Resolution Process for Corporate Persons) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

P. K. Tibrewal

PANKAJ KUMAR TIBREWAL
Insolvency Professional
AAA Insolvency Professionals LLP
Registration No.: **IBBI/IPA-001/IP/P-01577/2018-2019/12410**



Date: 29/07/2018

Place: Kolkata